

ORISSA ACT 1 OF 2009

**THE ORISSA CONTINGENCY FUND (AMENDMENT) ACT, 2008**

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## ORISSA ACT 1 OF 2009

**\*THE ORISSA CONTINGENCY FUND (AMENDMENT) ACT, 2008**

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AN ACT FURTHER TO AMEND THE ORISSA CONTINGENCY  
FUND ACT, 1967

**BE** it enacted by the Legislature of the State of Orissa in the  
Fifty-ninth Year of the Republic of India as follows:—

Short title  
and  
commence-  
ment.

**1.** (1) This Act may be called the Orissa Contingency Fund  
(Amendment) Act, 2008.

(2) It shall be deemed to have come into force on the 4th  
day of October, 2008.

Amendment  
of section 2.

**2.** In sub-section (1) of section 2 of the Orissa Contingency  
Fund Act, 1967, for the words "one hundred fifty crores of rupees",  
the words "four hundred crores of rupees" shall be substituted.

Orissa Act  
18 of 1967.

Repeal.

**3.** The Orissa Contingency Fund (Amendment) Ordinance,  
2008 is hereby repealed.

Orissa  
Ordinance  
No.1 of 2008.

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\* For the Bill, See *Orissa Gazette* Extraordinary dated [1 Legis-46/08]